



ACT No. II OF 1905.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 10th February, 1905.)

An Act to validate action taken under the Indian Universities Act, 1904.

VIII of 1904.

WHEREAS the Indian Universities Act, 1904, authorizes the Chancellor of each of the Indian Universities to make directions, declarations and orders with a view to the constitution of the Body Corporate and the appointment of the Provisional Syndicate thereof;

And whereas various directions, declarations and orders have been made in pursuance of the said authority, and Bodies Corporate and Provisional Syndicates have been constituted and appointed thereunder;

And whereas doubts have been raised as to the construction of the said Act and as to the validity of some of the said directions, declarations and orders and as to the validity of the constitution and appointment of some of the said Bodies Corporate and Provisional Syndicates, and it is expedient to remove such doubts;

It is hereby enacted as follows :—

1. This Act may be called the Indian Universities (Validation) Act, 1905.

Short title.

2. All directions, declarations and orders made as aforesaid, shall be deemed to have been duly made under the Indian Universities Act, 1904.

Validation of directions, declarations and orders.

VIII of 1904.

3. The Bodies Corporate and Provisional Syndicates constituted and appointed as aforesaid shall be deemed to have been duly constituted and appointed under the said Act.

Validation of constitution and appointment of Bodies.

[Price one anna.]